

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 24.02.2011

Meeting No. 41/AM11 for the licensing year 2010-11 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 24.02.2011 under the Chairmanship of Ms. Vibha Bhalla, Jt. DGFT. Following officers were present in the meeting.

S.N	Name of the Officer	Designation	Department
1.	Sh. Shaish Kumar	IA	DIPP
2.	Sh. C.Gangadharan	Dy DGFT	DGFT
3.	Sh. J.P.Maurya	AD	MFPI
4.	Sh. Raghu Nath	FTDO	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007.

1	739	Party Name: CRI LTD., KOLKATA	Meet No/Date:41/85-ALC3/2010 24.02.2011	Status: Deferred
	HQ File :01/85/162/242/AM11	Fixation of SION for export product “Ballpen Tips made of Nickel Silver Wire 1.60MM Dia & T.C. Balls of various Dia”		
	The case was considered by the Committee as per agenda. It was noted that comments sent by DIPP are not clear. DIPP will be sending revised comments. The Committee decided to defer the case for two weeks. To be re-listed on 10.03.2011.			

2	740	Party Name:ASIAN FOOD INDUSTRIES,	Meet No/Date:41/85-ALC3/2010 24.02.2011	Status: Deferred
	Case No.:6/18/85-ALC3/2010			
	HQ File :01/85/050/00062/AM11/	RLA File :34/24/040/00090/AM11/	Lic.No/Date:3410027591 29.07.2010	
The case was considered by the Committee as per agenda. It was noted that comments are awaited from Ministry of Agriculture (Trade Division) and Spices Board. The Committee decided that Ministry of Agriculture (Trade Division) and Spices Board may be reminded to expedite the comments. To be re-listed on 24.03.2011.				

3	741 Case No.:7/18/85-ALC3/2010	Party Name:ASIAN FOOD INDUSTRIES,	Meet No/Date:41/85-ALC3/2010 24.02.2011	Status: Deferred
	HQ File :01/85/050/00063/AM11/	RLA File :34/24/040/00091/AM11/	Lic.No/Date:3410027592 29.07.2010	
	The case was considered by the Committee as per agenda. It was noted that comments are awaited from Ministry of Agriculture (Trade Division) and Spices Board. The Committee decided that Ministry of Agriculture (Trade Division) and Spices Board may be reminded to expedite the comments. To be re-listed on 24.03.2011.			

4	742	Party Name:HIMALYA INTERNATIONAL	Meet No/Date:41/85-ALC3/2010	Status: Deferred
	Case No.:3/36/85-ALC3/2010	LIMITED	24.02.2011	
	HQ File :01/85/050/00148/AM11/	RLA File :05/23/040/00146/AM11/	Lic.No/Date:0510272022	
			01.09.2010	
The case was considered by the Committee as per agenda. The Committee decided to ask the applicant to furnish the following information:- 1. Mode of packing & details of packaging. 2. Technical specifications of packing material i.e size of tray and width and thickness of polylaminate To be re-listed on 24.03.2011.				

5	743 Case No.:5/36/85-ALC3/2010	Party Name:HIMALYA INTERNATIONAL LIMITED	Meet No/Date:41/85-ALC3/2010 24.02.2011	Status: Deferred
	HQ File :01/85/050/00150/AM11/	RLA File :05/23/040/00150/AM11/	Lic.No/Date:0510272024 01.09.2010	
	The case was considered by the Committee as per agenda. It was noted that comments are awaited from MFPI. The representative from MFPI was present in the meeting stated that he will be sending comments shortly. To be re-listed on 24.03.2011.			

6	744 Case No.:6/36/85-ALC3/2010	Party Name:HIMALYA INTERNATIONAL LIMITED	Meet No/Date:41/85-ALC3/2010 24.02.2011	Status: Deferred
	HQ File :01/85/050/00151/AM11/	RLA File :05/23/040/00160/AM11/	Lic.No/Date:0510272317 07.09.2010	
	The case was considered by the Committee as per agenda. The Committee decided to ask the applicant to furnish the following information:- 1.Mode of packing & details of packaging. 2.Technical specifications of packing material i.e size of tray and width and thickness of polylaminate To be re-listed on 24.03.2011.			

7	745 Case No.:17/28/85-ALC3/2010	Party Name:INDUSTRIAL FOAMS PVT LTD	Meet No/Date:41/85-ALC3/2010 24.02.2011	Status: Deferred
	HQ File :01/85/050/00118/AM11/	RLA File :05/23/040/00103/AM11/	Lic.No/Date:0510269080 26.07.2010	
	The case was considered by the Committee as per agenda. It was noted that the application has sent incomplete information. Details of 1 st three queries of letter sent earlier not given. Letter to be written to company asking to give complete information. Company also to be asked to file revised application with RA and get the licence corrected. To be re-listed on 24.03.2011			

8	746	Party Name:INDUSTRIAL FOAMS PVT LTD	Meet No/Date:41/85-ALC3/2010	Status: Deferred
	Case No.:1/36/85-ALC3/2010		24.02.2011	
	HQ File :01/85/050/00146/AM11/	RLA File :05/23/040/00231/AM10/	Lic.No/Date:0510261679	
			01.04.2010	
The case was considered by the Committee as per agenda. It was noted that the hard copy of the application is awaited from RA. The				

Committee decided that RA may be reminded to forward the hard copy of the application immediately. To be re-listed on 24.03.2011.

9

747 Case No.:8/36/85-ALC3/2010	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:41/85-ALC3/2010 24.02.2011	Status: Approved
HQ File :01/85/050/00153/AM11/	RLA File :02/24/040/00104/AM11/	Lic.No/Date:0210147706 10.09.2010	
The case was considered by the committee as per agenda. Taking in view the comments received from Tea Board vide letter N0. T-24(16)Stats/2009/2277 dt. 01.02.2011, the Committee decided to approve the case and ratified the norms as under :-			
Export Product	Qty.	Import Item	Qty.
Tea filled in 6000 Nos. Catering Pouch	1500.000 KG	1.Tea	1500.000 KG on net to net basis with no wastage and with accountability in export product.
		2. Catering Pouch (Paper Pouch with inside Aluminium Foil Laminate)	As per packing policy.
RA to take consequential action as per policy procedure.			

10	748 Case No.:9/36/85-ALC3/2010	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:41/85-ALC3/2010 24.02.2011	Status: Approved
	HQ File :01/85/050/00154/AM11/	RLA File :02/24/040/00096/AM11/	Lic.No/Date:0210146725 19.08.2010	
	The case was considered by the committee as per agenda. Taking in view the comments received from Tea Board vide letter N0. T-24(16)Stats/2009/2277 dt. 01.02.2011, the committee decided to approve the case and ratified the norms as under :-			
	Export Product	Qty.	Import Item	Qty.

Tea filled in 26000 Nos. relevant size of OTS Cans (Metal caddy)	3250.000 KG	1. Tea	3250.000 KG on net to net basis with no wastage and with accountability in export product
		2. OTS Cans of relevant size (Metal Caddy)	As per packing policy

RA to take consequential action as per policy procedure.

11

749 Case No.:10/36/85-ALC3/2010	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:41/85-ALC3/2010 24.02.2011	Status: Approved
HQ File :01/85/050/00155/AM11/	RLA File :02/24/040/00076/AM11/	Lic.No/Date:0210146176 10.08.2010	
The case was considered by the committee as per agenda. Taking in view the comments received from Tea Board vide letter N0. T-24(16)Stats/2009/2277 dt. 01.02.2011 the committee decided to approve the case and ratified the norms as under :-			
Export Product	Qty.	Import Item	Qty.
Relevant composition of Infusions : 15,00,000 Nos. infusion bags with tags in 15,00,000 Nos. in Aluminium Foil Laminates	3000.000 KG	1. Infusion	3000.000 KG on net to net basis without wastage and with accountability in export product.
		2.Filter Paper (12.3 GSM +/- 10 %)	As per packing policy
		3.Aluminium Foil Laminate (in roll form)	As per packing policy
RA to take consequential action as per policy procedure.			

12

750 Case No.:11/36/85-ALC3/2010	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:41/85-ALC3/2010 24.02.2011	Status: Approved
HQ File :01/85/050/00156/AM11/	RLA File :02/24/040/00109/AM11/	Lic.No/Date:0210148143 20.09.2010	

The case was considered by the committee as per agenda. Taking in view the comments received from Tea Board vide letter N0. T-24(16)Stats/2009/2277 dt. 01.02.2011 stated that no wastage allowed in inputs of tea. Committee decided to approve the case as Sl. No. 4 of import item on net to net and ratified the norms as under :-

Export Product	Qty.	Import Item	Qty.
Tea: 25,00,000 Nos Tea Bags with Tags in 25,00,000 Nos. Aluminium Foil Laminates packed in 50,000 Nos. Cartons	5000.000 KG	1. Tea	5000.000 KG on net to net basis without wastage and with accountability in export product.
		2. Filter Paper (12.3 GSM+/- 10% width 102 mm)	2. As per packing policy.
		3. Aluminium Foil	As per packing policy.

	Laminate(in Roll form)	
	4. Tags	25,00,000 Numbers On net to net basis with no wastage
	5. Tea Bag Cartons	As per packing policy
	6. BOPP (20 micron width 220 mm)	As per packing policy
RA to take consequential action as per policy procedure.		

13	751 Case No.:18/36/85-ALC3/2010	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:41/85-ALC3/2010 24.02.2011	Status: Deferred
	HQ File :01/85/050/00163/AM11/	RLA File :02/24/040/00157/AM11/	Lic.No/Date:0210152164 15.12.2010	
	The case was considered by the Committee as per agenda. It was noted that the blending ratio of tea given by the exporter in the application was not clear. The Committee decided to ask the exporter to furnish information of blending ratio of tea. To be re-listed on 24.03.2011.			

14	752	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:41/85-ALC3/2010	Status: Deferred
	Case No.:17/36/85-ALC3/2010		24.02.2011	
	HQ File :01/85/050/00162/AM11/	RLA File :02/24/040/00087/AM11/	Lic.No/Date:0210150900	
			23.11.2010	
	The case was considered by the Committee as per agenda. It was noted that comments are awaited from Department of C &PC. The Committee decided that Department of C &PC may be reminded to expedite the comments. To be re-listed on 24.03.2011.			

15	753 Case No.:20/36/85-ALC3/2010	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:41/85-ALC3/2010 24.02.2011	Status: Deferred
----	------------------------------------	--------------------------------	--	---------------------

HQ File :01/85/050/00165/AM11/	RLA File :02/24/040/00146/AM11/	Lic.No/Date:0210150906 23.11.2010	
The case was considered by the Committee as per agenda. It was noted that comments are awaited from Department of C &PC. The Committee decided that Department of C &PC may be reminded to expedite the comments. To be re-listed on 24.03.2011.			

16	754 Case No.:2/17/85-ALC3/2010	Party Name:AMRUT DISTILLERIES LTD	Meet No/Date:41/85-ALC3/2010 24.02.2011	Status: Approved
	HQ File :01/85/050/00056/AM11/	RLA File :07/24/040/00106/AM11/	Lic.No/Date:0710072962 15.07.2010	
	The case was considered by the Committee as per agenda. On the recommendation of the representative of MFPI present in the meeting, the committee decided to ratify the adhoc norms as under:			
	Export Item	Qty.	Import Item	Qty.
	AMRUT INDIAN SINGLE MALT WHISKY61.8%/46%/AMRUT PEATED INDIAN SINGLE MALT	140310.00 Litre	1. 03YO PEATED MALT SPIRIT, BVM 032700-62.6%	Net to net without wastage with

WHISKY-62.8%/46% AND AMRUT FUSION SINGLE MALT WHISKY-50% PACKED IN 750/700/50 ML CAPACITY GLASS BOTTLES			accountability in export product*
		2. 03YO BLENDED MALT WHISKY- 62.1%	Net to net without wastage with accountability in export product *
		3. 700 ML CAPACITY GLASS BOTTLES	27000.00 Nos. Bottles of relevant size to be accounted for in export product and as per packing policy.
		4. 50ML CAPACITY GLASS BOTTLES	10000.00 Nos. Bottles of relevant size to be accounted for in export product and as per packing policy.
* Exporter should give a certificate from State Excise to RLA regarding utilization of import item in export product. Bottles of relevant size to be accounted for in export product and as per packing policy. RA to take consequential action as per policy/procedure.			

17	755 Case No.:12/36/85-ALC3/2010	Party Name:TEA GROUP EXPORTS	Meet No/Date:41/85-ALC3/2010 24.02.2011	Status: Deferred
	HQ File :01/85/050/00157/AM11/	RLA File :02/24/040/00135/AM11/	Lic.No/Date:0210150137 03.11.2010	
	The case was considered by the Committee as per agenda. It was noted that the exporter has not given required information as asked for earlier regarding blending ratio of tea The Committee decided to remind the exporter to furnish information regarding bending ratio of			

tea. To be re-listed on 24.03.2011.

18

756 Case No.:2/18/85-ALC3/2010	Party Name:RINAC INDIA LIMITED	Meet No/Date:41/85-ALC3/2010 24.02.2011	Status: Approved														
HQ File :01/85/050/00058/AM11/	RLA File :07/24/040/00110/AM11/	Lic.No/Date:0710073215 27.07.2010															
The case was considered by the Committee as per agenda. The representative of DIPP present in the meeting handed over the comments vide his letter dated 27.02.2011. On the basis of comments of DIPP, the committee decided to ratify the adhoc norms as under:-																	
<table><tr><th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr><tr><td rowspan="4">PREFABRICATED CONSTRUCTION FOR COLD STORAGE WITH PCGI/PCGI LAMINATION RPUF INSULATION WITH COMPLETE ACCESSORIES FOR HEAT EXCHANGE CHAMBERS 1-4 Thickness of Panel: 150MM Size:- 36X24X6.5Mtrs.-2 Nos. 36X30X6.5Mtrs.-2 Nos. 37.3X22.5X5.3Mtrs.-2 Nos. 29.5X29X5.3Mtrs.-2Nos.</td><td rowspan="4">8.00 Nos. (weight 384.06MT)</td><td>1. CCS Coil Pre-painted Galvanized Steel Coil, 0.5mm thick</td><td>104395.00 KG inclusive of 5% wastage.</td></tr><tr><td>2. Puf Chemical (MDI)</td><td>72734.00 KG</td></tr><tr><td>3. Puf Chemical (Polyol)</td><td>42188.00 KG</td></tr><tr><td>4. Pressure Relief Value- FERMOD MAKE IMPPRVL/11</td><td>Net to net with accountability in export product</td></tr></table>				Export Item	Qty.	Import Item	Qty.	PREFABRICATED CONSTRUCTION FOR COLD STORAGE WITH PCGI/PCGI LAMINATION RPUF INSULATION WITH COMPLETE ACCESSORIES FOR HEAT EXCHANGE CHAMBERS 1-4 Thickness of Panel: 150MM Size:- 36X24X6.5Mtrs.-2 Nos. 36X30X6.5Mtrs.-2 Nos. 37.3X22.5X5.3Mtrs.-2 Nos. 29.5X29X5.3Mtrs.-2Nos.	8.00 Nos. (weight 384.06MT)	1. CCS Coil Pre-painted Galvanized Steel Coil, 0.5mm thick	104395.00 KG inclusive of 5% wastage.	2. Puf Chemical (MDI)	72734.00 KG	3. Puf Chemical (Polyol)	42188.00 KG	4. Pressure Relief Value- FERMOD MAKE IMPPRVL/11	Net to net with accountability in export product
Export Item	Qty.	Import Item	Qty.														
PREFABRICATED CONSTRUCTION FOR COLD STORAGE WITH PCGI/PCGI LAMINATION RPUF INSULATION WITH COMPLETE ACCESSORIES FOR HEAT EXCHANGE CHAMBERS 1-4 Thickness of Panel: 150MM Size:- 36X24X6.5Mtrs.-2 Nos. 36X30X6.5Mtrs.-2 Nos. 37.3X22.5X5.3Mtrs.-2 Nos. 29.5X29X5.3Mtrs.-2Nos.	8.00 Nos. (weight 384.06MT)	1. CCS Coil Pre-painted Galvanized Steel Coil, 0.5mm thick	104395.00 KG inclusive of 5% wastage.														
		2. Puf Chemical (MDI)	72734.00 KG														
		3. Puf Chemical (Polyol)	42188.00 KG														
		4. Pressure Relief Value- FERMOD MAKE IMPPRVL/11	Net to net with accountability in export product														
RA to take consequential action as per policy/procedure.																	

19	757 Case No.:2/34/85-ALC3/2010	Party Name:SWATHI EXPORTS	Meet No/Date:41/85-ALC3/2010 24.02.2011	Status: Deferred
	HQ File :01/85/050/00142/AM11/	RLA File :07/24/040/00353/AM11/	Lic.No/Date:0710076245 24.12.2010	
	The case was considered by the Committee as per agenda. It was noted that the hard copy of the application is awaited from RA. The			

Committee decided that RA may be reminded to forward the hard copy of the application immediately and may be forwarded to DIPP for comments on receipt. To be re-listed on 24.03.2011.

20	758 Case No.:3/30/85-ALC3/2010	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:41/85-ALC3/2010 24.02.2011	Status: Deferred
	HQ File :01/85/050/00126/AM11/	RLA File :34/24/040/00218/AM11/	Lic.No/Date:3410028633 23.11.2010	
	The case was considered by the Committee as per agenda. It was noted that comments are awaited from Department of C &PC. The Committee decided that Department of C &PC may be reminded to expedite the comments. To be re-listed on 24.03.2011.			

21	759 Case No.:15/36/85-ALC3/2010	Party Name:BASH GRANITES,	Meet No/Date:41/85-ALC3/2010 24.02.2011	Status: Deferred
	HQ File :01/85/050/00160/AM11/	RLA File :32/24/040/00039/AM11/	Lic.No/Date:3210045997 04.11.2010	
	The case was considered by the Committee as per agenda. It was noted that the information furnished by the exporter vide letter 05.02.2011 received in this office on 18.02.2001 is not complete. Technical specifications of the cracking cements have not been enclosed. The Committee decided that the exporter may be asked again to furnish the required information. To be re-listed on 24.03.2011.			

22	760 Case No.:23/36/85-ALC3/2010	Party Name:AL KABEER EXPORTS PVT. LTD	Meet No/Date:41/85-ALC3/2010 24.02.2011	Status: Deferred
	HQ File :01/85/050/00168/AM11/	RLA File :03/94/040/00660/AM11/	Lic.No/Date:0310598868	

26.10.2010

The case was considered by the Committee as per agenda. It was noted that comments are awaited from MSME. The Committee decided that MSME may be reminded to expedite the comments. To be re-listed on 24.03.2011.

23	761 Case No.:4/36/85-ALC3/2010	Party Name:WESTERN INDIA CASHEW COMPANY (P) LTD.,	Meet No/Date:41/85-ALC3/2010 24.02.2011	Status: Approved
	HQ File :01/85/050/00149/AM11/	RLA File :32/24/040/00029/AM11/	Lic.No/Date:3210045364 08.09.2010	
	The case was considered by the Committee as per agenda. The Committee decided to approve the case and ratified the norms as under :-			
	Export Product	Qty.	Import Item	Qty.
	STERLIZED CASHEW KERNELS WHOLES	158800.000KG	CASHEW KERNEL WHOLES	158800.000 KG on net to net basis with no wastage and with accountability in export product.
RA to take consequential action as per policy procedure.				

24	762 Case No.:14/28/85-ALC3/2010	Party Name:BGH EXIM LIMITED,	Meet No/Date:41/85-ALC3/2010 24.02.2011	Status: Deferred
	HQ File :01/85/050/00115/AM11/	RLA File :02/24/040/00032/AM11/	Lic.No/Date:0210142914 04.06.2010	
	The case was considered by the Committee as per agenda. It was noted that the information asked for from exporter regarding blend ratio of tea is awaited. The Committee decided that the exporter may be reminded to expedite the information. To be re-listed on 24.03.2011			

25	763	Party Name:KF BIOPLANTS PRIVATE LIMITED	Meet No/Date:41/85-ALC3/2010	Status:
----	-----	---	------------------------------	---------

Case No.:7/36/85-ALC3/2010		24.02.2011	Approved
HQ File :01/85/050/00152/AM11/	RLA File :31/24/040/00067/AM11/	Lic.No/Date:3110044255 10.08.2010	

The case was considered by the Committee as per agenda. On the basis of comments received from Ministry of Science & Technology , (Department of Biotechnology) vide letter No. BTIL/05/318/2010-PID dt. 02.02.2011 the Committee decided to approve the case and ratified the I/O norm for import items as under:-

Export Product	Qty. Number	Import Item	Qty. for per million of export product
Tissue Culture Plants	10,00,000 (1 million)	1. Ammonium Nitrate	41.667K.G
		2. Potasium nitrate	41.667K.G
		3. Magnisium Sulphate Hepatahydrate	11.000K.G
		4. Calcium Chloride dihydrate	13.333K.G
		5. Manganese sulphate monohydrate	0.333K.G
		6. Zinc Sulphate heptahydrate	0.267K.G
		7. Borric Acid	0.333K.G *
		8. EDTA, Ferric Sodium Salt	01.000K.G
		9. FeEDDHA(Ethylenediamine di-2-hydroxyphenyl acetate ferric)	0.133K.G
		10.Sodium Molybdate Dihydrate	0.02K.G
		11.Thiamine HCl	0.267K.G.
		12 Pyridoxine HCl	0.133K.G
		13 Nicotinic Acid	0.2K.G
		14 Myo-Inositol	6.667K.G
		15.L-Tyrosine	3.00K.G
		16. Sodium Di Hydrogen Phosphate Dihydrate	1.667K.G
		17. 6- Benzylaminopurine	3.333Gram
		18. Kinetin	23.333Gram
		19.Indole Acetic Acid(IAA)	0.2K.G
		20. Napthalene Acetic Acid(NAA)	3.333Gram
		21.2-ip	1.333Gram
		22.Gibberellic Acid A3	0.333Gram
		23.Gelrite	13.333K.G
		24.Charcoal Activated	31.333K.G
		25.Plant Agar	3.333K.G
		26.Cobalt Chloride hexahydrate	1.667Gram
		27.PPM-1L,	2.00Ltr
		28.Crystal Sugar	866.667K.G.

* Import of Boric Acid will be subject to extant policy provision.
RA to take consequential action as per policy/provision.

26	764 Case No.:1/34/85-ALC3/2010	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:41/85-ALC3/2010 24.02.2011	Status: Deferred
	HQ File :01/85/050/00141/AM11/	RLA File :04/24/040/00242/AM11/	Lic.No/Date:0410119805 14.12.2010	
	The case was considered by the Committee as per agenda. It was noted that the comments are awaited from MSME . The Committee decided that MSME may be reminded to expedite the comments. To be re-listed on 24.03.2011.			

27	765 Case No.:16/36/85-ALC3/2010	Party Name:AROMATRIX FLORA PVT. LTD.,	Meet No/Date:41/85-ALC3/2010 24.02.2011	Status: Deferred
	HQ File :01/85/050/00161/AM11/	RLA File :05/24/040/00832/AM08/	Lic.No/Date:0510215506 28.01.2008	
	The case was considered by the Committee as per agenda. It was noted that the reply is awaited from CLA New Delhi asking for the reasons for delay in sending the Advance Authorisation for ratification of norms. CLA, New Delhi may be reminded to expedite the information. The Committee decided to forward the case to MFPI for their comments. To be re-listed on 24.03.2011.			

28	766 Case No.:22/36/85-ALC3/2010	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:41/85-ALC3/2010 24.02.2011	Status: Deferred
	HQ File :01/85/050/00167/AM11/	RLA File :03/94/040/00644/AM11/	Lic.No/Date:0310599271 28.10.2010	
	The case was considered by the Committee as per agenda. It was noted that the comments are awaited from MSME . The Committee decided that MSME may be reminded to expedite the comments. The MFPI representative present in the meeting assured that they are considering the case and would be sending comments shortly. To be re-listed on 24.03.2011.			

29	767 Case No.:20/28/85-ALC3/2010	Party Name:M & M COCOA PRODUCTS PVT.LTD.,	Meet No/Date:41/85-ALC3/2010 24.02.2011	Status: Deferred
	HQ File :01/85/050/00121/AM11/	RLA File :22/24/040/00059/AM10/	Lic.No/Date:2210010217 23.07.2010	
	The case was considered by the Committee as per agenda. It was noted that the comments are awaited from MSME . The Committee decided that MSME may be reminded to expedite the comments. The MFPI representative present in the meeting assured that they are considering the case and would be sending comments shortly. To be re-listed on 24.03.2011			

30	768 Case No.:4/22/85-ALC3/2010	Party Name:MINDA CORPORATION LTD.	Meet No/Date:41/85-ALC3/2010 24.02.2011	Status: Deferred
	HQ File :01/85/050/00084/AM11/	RLA File :05/24/040/00169/AM11/	Lic.No/Date:0510272403 08.09.2010	
	The case was considered by the Committee as per agenda. The Committee decided to ask the exporter to furnish the following information sought by Department of Heavy Industry vide letter No. 3 (103)/10TSW (B).41 DT. 1801.2011 to examine the request of the firm			
	1. Drawing/catalogue of Export product. 2. Specific use of the items of export. 3. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export products (s) 4. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. To be re-listed on 24.03.2011.			

31	769	Party Name:MARICO LTD	Meet No/Date:41/85-ALC3/2010 24.02.2011	Status Deferred:
	HQ File :01/85/162/141/AM11	Grant of adv. Authorization under para 4.4.2 of HBP for export of “Safflower Seed (Sorted/Processed and meant for Bird Feed purpose)/Safflower/Soya De-oiled Cake against import of Safflower Seeds/Relevant Safflower/Soya Seeds		
	The case was considered by the Committee as per agenda. It was noted that the comments from Ministry of Agriculture (Trade Division) are awaited. The Committee decided that Ministry of Agriculture (Trade Division) may be reminded to expedite the comments. To be re-listed on 24.03.2011.			

32	770	Party Name:MARICO LTD	Meet No/Date:41/85-ALC3/2010	Status:
----	-----	-----------------------	------------------------------	---------

		24.02.2011	Deferred
HQ File :01/85/162/376/AM10	Grant of adv. Authorization under para 4.4.2 of HBP for export of “Milling Grade Copra against import of Copra (Grade.II)”		
The case was considered by the Committee as per agenda. It was noted that the comments from Ministry of Agriculture (Trade Division) are awaited. The Committee decided that Ministry of Agriculture (Trade Division) may be reminded to expedite the comments. To be re-listed on 24.03.2011.			

33	771 Case No.:1/35/85-ALC3/2010	Party Name:MITTULAU LALAH AND SONS	Meet No/Date:41/85-ALC3/2010 24.02.2011	Status: Deferred
	HQ File :01/85/050/00143/AM11/	RLA File :04/24/040/00267/AM11/	Lic.No/Date:0410120148 27.12.2010	
	The case was considered by the Committee as per agenda. The Committee decided to forward the case to Spices Board for their comments. To be re-listed on 24.03.2011.			

34	772	Party Name:ASSOCIATES WINES PVT. LTD		Meet No/Date:41/85-ALC3/2010 24.02.2011	Status: Approved
	HQ File :01/85/050/0030/AM11/	RLA File :02/24/040/00110/AM10/		Lic.No/Date:3110042659 30.03.2010	
	The case was considered by the Committee as per agenda. The Committee decided to ratify the adhoc norms as applied for as under :-				
	Export Item	Qty.	Import Item	Qty.	
	Indian Wine (Red/Rose/White)	48000.00Litre	Base Wine	24000.00Litre.*	
* Import item is allowed subject to the condition that import item to be accounted for in export product. Exporter to submit a certificate to RA from State Excise authorities regarding utilization of import item in export product. RA to take consequential action as per policy/procedure.					

35	773	Party Name:CHOICE TRADING	Meet No/Date:41/85-ALC3/2010	Status: Deferred
	Case No.:1/41/85-ALC3/2010	CORPORATION PRIVATE LIMITED	24.02.2011	
	HQ File :01/85/050/00181/AM11/	RLA File :10/24/040/00110/AM11/	Lic.No/Date:1010041734	
			11.02.2011	
The case was considered by the Committee as per agenda. It was noted that comments are awaited from MPEDA. The Committee decided that				

MPEDA may be reminded to expedite their comments. To be re-listed on 24.03.2011

-X-X-X-